

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 85/2017 in CA(CAA) No. 22/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2017**

Name of the Company: Sun Pharma Medisales Pvt Ltd. & Others
(Joint Application)

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SWATI SOPARKAR	ADVOCATE	APPLICANTS	Swati Soparkar
2.				

ORDER

Learned Advocate Mrs. Swati Soparkar present for Applicant.

This application is filed for rectification of certain clerical mistakes that crept in the order dated 18.04.2017 made in CA(CAA) no. 22/2017. The mistakes relate to referring to the postal ballot and e-voting in para 23 (xiii) instead of postal ballot and polling paper.

The second mistake relate to registered office address of the Companies in para 23(xvii) and para 23(xviii). The third and fourth mistakes relate to the number of the Applicant companies in para 23(xxii).

The above said mistakes are only typographical mistake due to accidental slip that crept in the final order dated 18.04.2017 in CA(CAA) no. 22/2017.

This Tribunal is having power under Rule 154 of NCLT, Rules, 2016 to correct such mistakes.

Hence, the prayer in the para 4 (a), (b), (c) of the application is granted.

Application is allowed accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 28th day of April, 2017.